

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1696
ANSWERED ON:22.07.2014
DEMOGRAPHIC COMPOSITION OF BTAD
Ajmal Shri Sirajuddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of villages having non-Bodo population in majority under the Bodoland Territorial Autonomous Districts (BTAD);
- (b) whether the High Court of Gauhati has already passed an order to exclude non- Bodo villages from BTAD area; and
- (c) if so, the details thereof and the status of the implementation of the said order?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a): There is no such information available. However, a Tripartite Memorandum of Settlement (MoS) was signed among the Central Government, Government of Assam and Bodo Liberation Tigers for setting up of Bodoland Territorial Council (BTC) for Bodoland Territorial Area District (BTAD) under the Sixth Schedule of the Constitution of India. The area of the BTC was defined in the MoS and the same was notified by the State Government.

(b) & (c): As per available information Guwahati High Court had passed several orders in the Writ Petitions pertaining to exclusion of villages from BTAD asking the petitioner to submit representation before the Chief Secretary, Government of Assam and Calling upon Chief Secretary to dispose of representations by passing speaking order within a specified time frame. Accordingly the Chief Secretary has issued speaking orders stating that the power for exclusion of villages from Sixth Schedule area is vested with His Excellency the Governor of Assam and the Chief Secretary has not been given any role in the above matters.